

REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

SHRI RAVULA CHANDRA SEKAR REDDY (Andhra Pradesh) : Sir, I present the Hundred and Sixty-second Report 'in English and Hindi) of the Committee on Subordinate Legislation on the Statutory Orders laid on the Table of the Rajya Sabha during the 206th Session.

REPORT OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON INDUSTRY

श्रीमती सुमित्रा महाजन (हरियाणा) : महोदय, मैं "पुररुद्धार" हेतु संसाधन सृजित करने के लिए सी.पी. एस.ई.एस. की अधिशेष परिसंपत्तियों को मुक्त करने तथा सी.पी.एस.ई.एस. की अनुषंगी इकाइयों की स्थिति" के संबंध में विभाग संबंधित उद्योग संबंधी संसदीय स्थायी समिति का एक सौ अठहत्तरवां प्रतिवेदन (अंग्रेजी तथा हिन्दी) में प्रस्तुत करती हूँ।

MATTERS RAISED WITH PERMISSION

Dispute over Mullaperiyar Dam

SHRI P.G. NARAYANAN (Tamil Nadu): Mr. Deputy Chairman, Sir, I am shocked to learn about the decision taken at the All-party meeting held in Kochi to convene a special session of the Kerala Assembly in order to consider and pass an amendment to the Kerala Dam Safety Act. Sir, the proposed amendment, in effect, is a deliberate move to overturn the recent judgement of the Supreme Court. The Supreme Court, after hearing the Tamil Nadu Government and the Kerala Government, directed the Kerala Government to allow raising the height of the Mullaperiyar Dam to 142 feet. Sir, the neutral experts from the Central Water Commission already certified that the Dam will be perfectly safe even if the height of the dam is increased to 142 feet. But the Kerala Government refused to accept the verdict of the neutral experts of the Central Government. Sir, the very same issue has been heard by the Supreme Court for the last two years; the Kerala Government presented its case, so also, the Tamil Nadu Government. The Supreme Court, the highest judicial body of the country adjudicated the case by rejecting the Kerala Government's contention over the possible threat, and allowed the height of the dam to be raised to 142 feet. Sir, now, the Kerala Government, with the active cooperation of the Congress and the Left Parties, is all set to overturn the judgement of the